

11. A New Deal for the self-employed is another important feature of the Sixth Plan. It is a package of policy measures consisting of guidance, credit facilities, training, marketing and other measures for promoting self-employment of individuals and groups of individuals.

**Pending Cases in Calcutta High Court and filling up vacancies of Judges**

1532. SHRI A. K. ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a large number of cases have been pending in the Calcutta High

Court for years together due to large number of vacancies of Judges in Calcutta High Court continued since long;

(b) reason for not filling up these vacancies for years together; and

(c) action taken to fill up the vacancies of Calcutta and other High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c). As reported by the Registry of the Calcutta High Court, as on 30-6-82 there were 93,537 main cases pending in the High Court. Period-wise pendency is as follows:—

Less than one year	1-5 years	5 to 10 year	Over 10 years	Total
19-7-74	50116	16086	7561	93537

The pendency of cases in the Calcutta High Court, as in other High Courts, is due to several complex factors and is not attributable to the non-filling of vacancies alone.

As on 25-2-83, there were 10 vacancies of Judges in the Calcutta High Court, the earliest one having occurred on 22-1-82.

The constitutional provision with regard to making appointments in the High Courts is a complex one, involving consultation among several constitutional authorities, which is time consuming.

Some proposals for appointments in the Calcutta High Court as well as in other High Courts have been received and they are engaging the attention of the Government. In several cases, proposals are awaited from the State authorities for which they are constantly reminded.

**Holding of Film Festival at Hyderabad**

1533. SHRI PIUS TIRKEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the 9th International Film Festival held in Delhi was a total failure;

(b) if so, the reasons therefor;

(c) whether it is a fact that Government of Andhra Pradesh has opted for holding the festival next time in Hyderabad; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The Government does not agree with the view that the IXth IFFI was a total failure.

(c) Yes, Sir.

(d) A final decision regarding the venue of the next Film Festival (Filmot-sav) is yet to be taken.